



2026:AHC:17209

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5443 of 2025

Ashok Kumar

.....Petitioner(s)

Versus

State Of U.P And 78 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Arvind Singh, Vinay Kumar Yadav
Counsel for Respondent(s)	: Azad Rai, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Mr. Lekhraj Singh, learned Standing Counsel for the State-respondents and Mr. Azad Rai, learned counsel for the Land Management Committee.

2. The instant writ petition has been filed for the following relief:--

" (I). issue a writ, order or direction in the nature of mandamus directing the respondent No.2-Board of Revenue, U.P. at Prayagraj to decide the Case No. REV/209/2009/2010, Computerized Case No. AL2010020399431 (Raj Narain and others versus L.M.C. and others), under Section 333 of U.P.Z.A. and L.R. Act within stipulated period."

3. Learned counsel for the petitioner submitted that revision filed by petitioner's father along with others in the year 2010 is still pending before respondent no.2-board of revenue. He submitted that revision arises out of proceeding under section 198 (4) of U.P.Z.A.&L.R. Act. He submitted that revision is pending even after expiry of more than 15 years. He further placed certified copy of the order sheet of pending proceeding, which has been annexed as Annexure No.2 to the instant petition in order to demonstrate that matter is not proceeding expeditiously.

4. Considering the entire facts and circumstances of the case, the writ petition is finally disposed of directing respondent no. 2- board of

revenue, U.P. Prayagraj to decide the aforementioned pending revision No.REV/2090/2009/2010 computerized case No.AL2010020399431 in accordance with law expeditiously preferably within a period of two months from the date of production of certified copy of this order after affording opportunity of hearing to the parties.

January 22, 2026
PS*

(Chandra Kumar Rai,J.)